

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA
:: HYDERABAD ::**

SUB: **NATIONAL JUDICIAL ACADEMY, BHOPAL** – Nomination of two (02) District and Sessions Judges to participate in Academic Programme No.P-1301 “**National Seminar on Bail and Interlocutory Applications**” scheduled to be held on 27.08.2022 and 28.08.2022 at National Judicial Academy, Bhopal - **Relief Arrangements – ORDERS – ISSUED.**

READ:

1. Ref. No.NJA/Ac.Prg./2022-23/1505, e-mail from the Director, National Judicial Academy, Bhopal, dated 01.08.2022.
2. High Court’s proceedings in Order Roc.No.1479/SO/2022, dated 24.08.2022.

ORDER ROC.NO. 3445/2022 - B.SPL., DATED: 25.08.2022.

In view of the nomination of the following two (02) Judicial Officers, mentioned in Column No.2, vide High Court’s proceedings 2nd read above, to participate in the Academic Programme on “**National Seminar on Bail and Interlocutory Applications**” is scheduled to be held on 27.08.2022 and 28.08.2022 at National Judicial Academy, Bhopal, the High Court made the following in-charge arrangements:

Sl. No.	NAME AND DESIGNATION OF THE NOMINATED OFFICER	IN-CHARGE OFFICER
(1)	(2)	(3)
1.	SRI S.SHIVA KUMAR, III Additional District and Sessions Judge-cum-III Addl. Metropolitan Sessions Judge, Rangareddy District at L.B.Nagar.	Chairman, Land Reforms Appellate Tribunal for Rangareddy-cum-II Additional District & Sessions Judge’s Court-cum-II Additional Metropolitan Sessions Judge’s Court, Ranga Reddy District at L.B. Nagar.
2.	SRI MOHD. AFROZ AKTHAR, Special Sessions Judge for trial of cases under SCs/STs (POA) Act, 1989-cum- VII Additional District and Sessions Judge, Rangareddy District at L.B.Nagar.	VIII Additional District and Sessions Judge-cum-VIII Additional Metropolitan Sessions Judge, Rangareddy District at L.B.Nagar.

The officers mentioned in Column No.3, will be in-charge for the post(s) mentioned in Column No.2, during the period of absence of the officers who are nominated to participate in the Academic Programme.

On return from the said Academic Programme, the officers mentioned in Column No.2, shall resume charge of their regular post(s) and also the post(s) for which they are holding full additional charge previously.

- NOTE:**
1. The proceedings placed in the High Court's Web Site <https://tshc.gov.in>. The downloaded copy from the web site is valid for relieving duty and reporting to the academic programme at National Judicial Academy, Bhopal.
 2. **The nominated officers are entitled only for actual journey time.**


REGISTRAR (VIGILANCE)

To

1. The Officers and Incharge Officers concerned.
2. The Registrar General and all other Registrars, High Court for the State of Telangana.
3. The Registrar (Administration), National Judicial Academy, Bhadbhada Road, Suraj Nagar P.O., Bhopal.
4. The Prl. District and Sessions Judge, Rangareddy District at L.B.Nagar.
5. The III Additional District and Sessions Judge-cum-III Additional Metropolitan Sessions Judge, Ranga Reddy District at L.B. Nagar.
6. The Special Sessions Judge for trial of cases under SCs/STs (POA) Act, 1989-cum- VII Additional District and Sessions Judge, Rangareddy District at L.B.Nagar.
7. The Chairman, Land Reforms Appellate Tribunal for Rangareddy-cum-II Additional District & Sessions Judge's Court-cum-II Additional Metropolitan Sessions Judge's Court, Ranga Reddy District at L.B. Nagar.
8. The VIII Additional District and Sessions Judge-cum-VIII Additional Metropolitan Sessions Judge, Rangareddy District at L.B.Nagar.
9. The District Treasury Officer, Rangareddy District at Exhibition Grounds, Nampally, Hyderabad.
10. **THE SECTION OFFICERS :**
 - a) Special Officer Section
 - b) Vigilance Cell
 - c) E-Section
 - d) Work Review Cell
 - e) O.P.Cell
 - f) B-Section
 - g) Accounts Section
 - h) Computer Section
 - i) D-Budget Section

High Court for the state of Telangana at Hyderabad.

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